

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-582(PB)/2018

IN THE MATTER OF:

M/s. Savory Promoters Pvt. Ltd. Applicant/petitioner
Vs.
M/s. Qutub Mercantile Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the petitioner: -
For the Respondent(s): -

ORDER

Learned counsel for the petitioner requests and is granted a week's time to explain the locus standi of the petitioner in its capacity as a financial creditor to file the instant petition.

List on 06.06.2018.

— Sd —

(M.M.KUMAR)
PRESIDENT

— Sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)